

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1215/2019**  
**Un-numbered Company Appeal (AT) No. /2019**  
**(F.No.19.03.2019/NCLAT/UR/377**

**In the matter of:**

Registrar of Companies .... Appellant

Vs.

M/s Apoorva Leasing Finance .... Respondent  
& Investment Company Ltd.

Appearance: Mr. Kamal Kant Jha, Advocate for the Appellant.

**03.04.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 19.03.2019 and the Office after scrutiny of the Memo of Appeal on 25.03.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 02.04.2019. It is stated in the Interlocutory Application (IA) that the Registry pointed out some defects in the paper-book. The Appellant cured the defects and approached the Appellate Tribunal, but the Registry pointed out that caveat clearance is to be given in a particular manner. Hence, there is delay of 02 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for admission on 05.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar